

	(in quintals)	
	1969-70	1970-71
1. Hempur	6,129.73	7,926.79
2. Nandikotkur	1,198.27	694.90
3. Yamunanagar	...	3,527.17

The Yamunanagar farm came into existence only during kharif 1970.

(c) The farms incurred a loss of Rs. 3,73,724.30 in the year 1968-69 and made a profit of Rs. 5,36,818.02 in the year 1969-70. The accounts of the Corporation including the accounts of the farms for the year 1970-71 are at present being audited.

Seed Farms Established with Foreign Collaboration

3569. SHRI ROBIN KAKOTY : Will the Minister of Agriculture be pleased to state the number of seed farms established in India State-wise with foreign collaboration and grant ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The State Farms Corporation of India has established 6 Central State Farms with equipment supplied by the Soviet Union either as gift or on commercial terms. Two farms are located in Rajasthan and one each in Haryana, Mysore, Orissa and Kerala. There is proposal to set up a farm in Punjab also. These farms have been established to produce seeds. Information on other farms established in the States with foreign collaboration is being collected and will be placed on the Table of the House.

Request from Assam Government for allotment of Rice

3570. SHRI ROBIN KAKOTY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Assam Government have requested the Central Government for allotment of rice to meet the present food situation in Assam; and

(b) the quantity (Tonnage) asked for by the State Government and the quantity (Tonnes) allotted ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) Earlier, the Government of Assam made an assessment of their requirements of rice and on the basis of this assessment it was indicated that they would require about 75,000 tonnes of rice from the Central Pool for the entire year 1971. The actual quantities required will be indicated by that Government as and when needed. So far the State Government asked for an allotment of 27,000 tonnes of rice and the same has been allotted.

Loss or Profit by Food Corporation of India

3571. SHRI ROBIN KAKOTY : Will the Minister of AGRICULTURE be pleased to state :

(a) the total amount of loss or profit made by Food Corporation of India during the last one year, State-wise;

(b) the subsidy, grant or loan, made by the Central Government to cover the loss, if any, incurred during the above period State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The trad-

ing results of the Corporation are compiled on all-India basis in respect of all transactions and not on State-wise basis since by the very nature of operation of the Corporation, purchases and sales transactions are mostly inter-State. The final accounts of the Corporation for the year 1970-71 have not yet been finalised but according to the provisional accounts, the Corporation expects a gross profit of Rs. 1.47 crores.

(b) No grant or loan is given to the Corporation to cover losses. However, the net loss incurred by the Corporation in the procurement, storage and distribution of foodgrains on Central account is to be reimbursed by Government every year. For the year, 1970-71, the estimated loss on Central account is Rs. 8.52 crores against which Rs. 5 crores has been paid provisionally so far and this is subject to final adjustment on receipt of audited account for the year.

Term of Appointment of Auctioneers in D. G. S. and D.

3572. SHRI P. L. BARUPAL : Will the Minister of SUPPLY be pleased to state :

(a) whether the term of appointment of auctioneers by the D.G.S. & D. for the year 1969-71, expired in March, 1971;

(b) if so, whether new auctioneers were appointed after March, 1971 ;

(c) if not, the reasons for the continuance of the old auctioneers beyond the term of their appointment ;

(d) whether according to the established practice the period of auctioneering contract is invariably two years ; and

(e) if so, the reasons for reducing the said period for the years 1971-73 to 1½ years ?

THE MINISTER OF SUPPLY (SHRI D. R. CHAVAN) : (a) Yes.

(b) No.

(c) The sales tax clause to be incorporated in the auctioneering agreement for the new term required revision because of different rulings on the collection of tax on sale of Government surplus stores through auctioneers. For the reason *inter alia* that the finalization of the clause was taking time, it was decided to extend the current auctioneering agreement upto 30th Sept., 1971.

(d) The auctioneering agreement is normally for a period of two years, but the Government have the right to increase or decrease that period.

(e) The currency of the auctioneering agreement generally expires with the financial year. In line with this practice, the agreement for 1971-73 will also conclude on 31st March, 1973, thus limiting the currency of the agreement to about 1½ years.

Appointment of Auctioneers in D. G. S. and D.

3573. SHRI P. L. BARUPAL : Will the Minister of SUPPLY be pleased to state :

(a) the number of auctioneers appointed by the D.G.S. & D. in the Central Region during the years 1965-67, 1967-69 and 1969-71;

(b) whether it has been announced that the number of auctioneers to be appointed during the years 1971-73 will be six in number as against the usual number of ten auctioneers ; and

(c) if so, whether the quantum of the auction work in the Department has decreased proportionately and if not, the reasons for this decrease?